

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 118 of 2021**

**IN THE MATTER OF:**

**Ajit Kumar, Resolution Professional  
of K-Lifestyle & Industries Limited**

**...Appellant**

**Versus**

**Manasi Wadekar & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Shivanshu Kumar and Mr. Rahul Dubey,  
Advocates with Mr. Ajit Kumar, RP in person.**

**For Respondents:**

**ORDER**  
**(Through Virtual Mode)**

**18.02.2021:** Aggrieved of the impugned order dated 5<sup>th</sup> January, 2021 passed by the Adjudicating Authority (National Company Law Tribunal), Ahmedabad Bench, Court-1 Mr. Ajit Kumar, the Resolution Professional of Corporate Debtor – 'K-Lifestyle & Industries Ltd.' has filed the instant appeal raising the issue that order dated 16<sup>th</sup> September, 2020 (copy at page 348 of the appeal paper book) has been breached.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Requisites along with process fee be filed within three days. Notice be issued through e-mail or any other available mode.

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List the appeal 'for admission (after notice)' on **8<sup>th</sup> March, 2021**.

Meanwhile, it shall be open to the Respondents to comply with direction contained in order dated 16<sup>th</sup> September, 2020.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*